

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH-COURT NO. IV

SINGLE MEMBER

Service Tax Appeal No. 50681 of 2019

(Arising out of Order-in-Appeal No. 508(SM)ST/JPR/2018 dated 27.12.2018 passed by the Commissioner (Appeals), Central Excise & Central Goods & Service Tax, Jaipur)

M/s Prime Aluglass Creations Pvt. Ltd.

Appellant

3/7, Khandelwal Tower,
Sector-1, Vidhyadhar Nagar,
Jaipur-302023.

Versus

**Commissioner, Central Excise & Central
Goods & Service Tax, Jaipur-I**

Respondent

NCR Building, Statue Circle,
C- Scheme, Jaipur.

Appearance

None

- for the appellant

Shri Y. Singh, DR

- for the respondent

CORAM:HON'BLE MS. ARCHANA WADHWA, MEMBER (JUDICIAL)

Date of Hearing/Decision: 12.03.2020

Final Order No. 50604/2020

Archana Wadhwa :

The appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to restore the

appeal in case discharge certificate is not issued for the dispute pertaining to this appeal. Appeal dismissed as withdrawn.

(Dictated & pronounced in open Court)

(Archana Wadhwa)
Member (Judicial)

RM